

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 411
IB/132/ND/2024

IN THE MATTER OF:

Idbi Trusteeship Services Limited	...	Applicant
Versus		
Ansal Buildwell Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 10.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC : Adv. Toyesh Tewari, Adv. Nikhil Mehndiratta, Adv.
Agastya Sen.
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **29.04.2024**.

Sd/-
(Court Officer)